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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

THE 11th DAY OF MARCH 1998

CORAM : HON'BLE MR. S.DAYAL, A.M.

HON'BLE MR. J.P.SHARMA, J.M.

ORIGINAL APPLICATION NO.1391 OF 1994

Union of India through General Manager,
D.R.M. Central Railway, V.T.Bombay and Jhansi.

.... Applicant

C/A Shri G.P.Agrawal, Advocate

Versus

1. Shri Bhagwati Prasad S/o Sri Kalloo
R/o K 38/L Behind Loco Shed Colony (South)
Agra Cantt. A.G.C.

2. Commissioner under Workmen Compensation Act,
1923 at Agra.

.... Respondents

C/R Shri B.D.Shukla
Shri S.C.Tripathi

ORDER

BY HON'BLE MR.S.DAYAL, A.M.-

In this application the applicant seeks the setting aside the order of Commissioner under Workmen Compensation Act passed in Case No.8 of 1984 between Bhagwati Prasad v. D.R.M. Central Railway, Jhansi.

2. By order dated 27.6.94 the respondents in the present case was awarded Rs.37,800/- as compensation.

3. It is now settled position of law that the jurisdiction of this Tribunal does not extend over the cases decided under the payment of Wages Act. The case is, therefore, dismissed as falling outside the jurisdiction of this Tribunal.

4. The learned counsel for the applicant may seek redressal before the appropriate forum if so advised.

Gc

J

MEMBER (J)

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MEMBER (A)